

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

MA 1244/97 in RASR 3446/97

in DA 96/94

DATE OF ORDER : 22-1-98

Between :-

- 1. The General Manager,
SC Rlys, Sec'bad.
- 2. The Chief Personnel Officer,
SC Rlys, Sec'bad.
- 3. The Sr. Divisional Personnel
Officer, SC Rlys, Guntakal.

... Applicants/Respondents

And

G.Radhakrishna

... Respondent/Applicant

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Counsel for the Applicants : Shri K.Siva Reddy, SC for Rlys

Counsel for the Respondent : Shri V.Venkateshwar Rao

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri K.Siva Reddy, standing counsel for the review applicants and Sri V.Venkateshwar Rao, counsel for the respondent.

2. MA 1244/97 is filed condoning the delay of 151 days in

3. The RASR is filed by the respondents in the OA. The main contention of the applicants in the RA is that the applicant was promoted as Master Craftsman (MCM) in the scale of Rs.1400-2300 (RSRP) with effect from 1-3-93 in his normal turn. This grade of MCM is the similar grade of Signal Inspector Grade-III. While he was working as MCM he was medically decategorised and offered the post of Telephone Operator in the scale of Rs.950-1500 (RSRP) and he is working as such with effect from 22-11-95. In these circumstances, counsel for the applicants submits that the ~~app~~ review respondent had never shouldered responsibility in Signal Inspector Gr.III but he had shouldered the higher responsibility as MCM in grade Rs.1400-2300 which is similar to Signal Inspector Gr.III from 1-3-93 to 22-11-95. Since he has not worked as Signal Inspector Gr.III, direction given in para-10 of the judgement cannot be implemented.

4. Only a clarification is asked for and there is no error ~~apparent~~ pointed out in the judgement. Hence terming this as R.A. as ³minor. The para-10 of the Judgement is very clear. The review respondent's pay has to be fixed notionally as Signal Inspector Gr.III on par with his junior and his pay has to be fixed actually from

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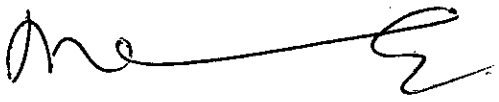
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the date he shouldered higher responsibilities of Signal Inspector Gr.III. If he had never shouldered the responsibilities, the respondents themselves can decide what further should be done. We find that this R.A. is filed just to cause delay in implementing the judgement. Hence the RASR is dismissed.

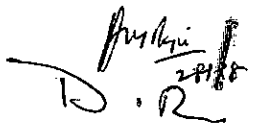
5. As the RASR is dismissed, the MA stands rejected.

No costs.


(B.S. JAI PARAMESHWAR)
Member (J)
22.1.98


(R. RANGARAJAN)
Member (A)

Dated: 22nd January, 1998.


D.R.

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